

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 104
(IB)-790(PB)/2020

IN THE MATTER OF:

CBRE South Asia Pvt. Ltd.

Vs.

MVL Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code,2016

Order delivered on 23.09.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

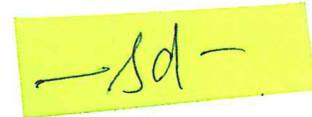
For the Petitioner(s):-

Mr. Vaibhav Mishra, Adv.

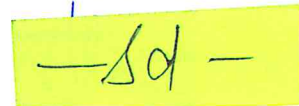
ORDER

On the application moved by the Petitioner side, the Petitioner side is hereby directed to issue notice to the Corporate Debtor and to file their reply within 10 days hereof.

Both sides are hereby directed to file their two page written submissions two days before next date of hearing. List the matter for hearing on **20.10.2020**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)